

श्री के० डी० मालवीय : अब जो वाक्या है वह तो बता दिया गया है। कुछ जहाज ऐसे भी हैं जिनमें वायरलेस टेलीफोन का सिस्टम जायज है, लेकिन वे पब्लिक के लिये नहीं हैं। वे जहाज ऐसे हैं जो हिन्दुस्तान में भी इस्तेमाल किये जाते हैं। फूड एंड एग्रिकल्चर मिनिस्ट्री के भी जहाज हैं जो फिशिंग के काम में आते हैं, लेकिन टेलीफोन पब्लिक के काम में नहीं आता है। वह एडमिनिस्ट्रेटिव कामों के लिये इस्तेमाल होता है।

श्री रामेश्वर अग्निभोज : सरकार के पास क्या गारंटी है कि इन टेलीफोनों का उपयोग नहीं होता होगा ?

श्री के० डी० मालवीय : जी नहीं, जो उन जहाजों की कंपनियों के मालिक हैं, वे टेलीफोन को बेकार नहीं रखते हैं।

श्री रामेश्वर अग्निभोज : मेरा पूछने का अर्थ यह है कि भारतवर्ष के हितों के विरुद्ध मेसेजेज या खबरें इन टेलीफोनों से न भेजी जाती होंगी, इसकी सरकार के पास क्या गारंटी है ?

श्री के० डी० मालवीय : वे कोई हिन्दुस्तानी जहाज नहीं हैं, वे विदेशी जहाज हैं। हमारे यहां आते हैं, जाते हैं और सभी तरह के संवादों को इस्तेमाल कर सकते हैं। हमारे खिलाफ कोई खबरें इस्तेमाल करते हैं या नहीं ऐसा प्रश्न नहीं उठता है।

श्री नवाबसिंह चौहान : यहां जो मेसेजेज रिसीव की जाती है उनका इतिजाम तो भारत सरकार ही करती है, या फिर उन्होंने निजी तौर से इतिजाम कर रखा है। क्या भारत सरकार ने उन्हें ऐसा करने के लिये सुविधा दे रखी है ?

श्री के० डी० मालवीय : कम्यूनिकेशंस मिनिस्ट्री के अंतर्गत उन सब इतिजामों का संगठन हुआ है। वे प्राइवेट जहाज हैं, इसलिये उनसे सहायता ली जाती है।

MASTER PLAN FOR DELHI

*62. **SHRI M. GOVINDA REDDY:** Will the Minister for HEALTH be pleased to refer to paragraph 5 on page 71 of her Ministry's Report for 1955-56 and state :

(a) whether the Master Plan for Delhi has since been completed ;

(b) if so, whether a copy of the Plan will be laid on the Table of the House ; and

(c) if the reply to part (a) above be in the negative, when it is likely to be completed and what progress has so far been made in this connection ?

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a), (b) and (c). The draft interim general plan is nearing completion. After scrutiny by technical experts, it is expected that the Plan will be submitted to the Government early in September 1956. After the Plan has been approved a copy will be laid on the Table of the Sabha in due course.

SHRI M. GOVINDA REDDY: May I know who has drawn up this interim plan ?

SHRIMATI M. CHANDRASEKHAR: The Delhi Development Authority Committee has drawn up the plan and it is to be scrutinized by the experts that are appointed.

SHRI M. GOVINDA REDDY: Is it true that there is a Town Planning Organisation; and if so, may I know what share it had in this Plan ?

RAJKUMARI AMRIT KAUR: The Delhi Development Authority appointed special architects and town planners to draw up this Plan and these two town planners that we appointed with some other junior people to help them, were directed to be in constant touch with the Institute of Town Planners that has its headquarters in New Delhi. That institute has given us three of their experts to consult with ours all the time so that the Plan that has now been prepared has been prepared not only by the Architects and the Planners that have been appointed by the Delhi Development Authority but also in consultation with the Institute of Town Planners.

SHRI M. GOVINDA REDDY: May I know the main features of this Plan ?

RAJKUMARI AMRIT KAUR: It is impossible for me to give briefly the main features of the plan but naturally the main features are to see how quickly and how best we can do away with the

slum areas, how we can, in this city of Delhi, stop haphazard constructions and provide for green belts, parks and lawns in the City and develop it in a planned manner.

DR. W. S. BARLINGAY: I should like to know from the hon. Health Minister as to whether the plan is merely a lay-out plan or whether it includes complete modernisation of the City of Delhi?

RAJKUMARI AMRIT KAUR: I don't know in what sense the word 'modernisation' is used by the hon. Member. Of course the town planners can only plan a lay-out but naturally they will refer the builders who have to execute the building to see to it that all facilities for drainage and sewerage and all that makes life healthy in any city are adhered to.

SHRI H. C. DASAPPA: May I know whether the Master Plan for Delhi includes New Delhi also?

RAJKUMARI AMRIT KAUR: Naturally.

DR. D. H. VARIAVA: May I know if it will also include a modern dairy for the City of Delhi?

RAJKUMARI AMRIT KAUR: I may mentioned that a dairy cannot possibly come into town planning. That is an administrative matter which will be taken up by those who are in authority.

SHRI M. GOVINDA REDDY: May I know whether the new Plan will be ready before the Provisional Development Authority ceases to operate?

RAJKUMARI AMRIT KAUR: Yes, certainly.

PROF. HUMAYUN KABIR: Will the hon. Minister give, if necessary, directions to this Authority in drawing up the Plan, so that sufficient parks, playgrounds and open spaces are kept in the City because their absence is, I am sure she will agree, one of the lacks in many cities of India?

RAJKUMARI AMRIT KAUR: Yes, this was the first direction that I gave to Planning Body that they must see

to it that there are sufficient open spaces, playgrounds for children and parks where people can go and enjoy themselves.

SHRI JASWANT SINGH: Last month it appeared in the papers that a Provisional Master Plan is to be out very soon. I should like to know from the hon. Minister whether such a Provisional Master Plan has been issued.

MR. CHAIRMAN: It is to be issued some time later—she has said in the answer—in September 1956.

SHRI JASWANT SINGH: That is the final one but last month it appeared that a Provisional Master Plan is to be issued.

RAJKUMARI AMRIT KAUR: This is an interim plan. It is impossible to put out a Master Plan complete in every detail within six months. This is just the interim plan but it has helped greatly and I may say here that the Planners have worked extremely hard and extremely well from what I have seen so far of the plan.

CLAIMS FOR COMPENSATION BY SUGAR ALLOTTEES

***63. SHRI M. GOVINDA REDDY:** Will the Minister for FOOD AND AGRICULTURE be pleased to state the value and the number of claims preferred by the allottees of indigenous sugar in 1954-55 for the refund of difference in prices between the issue price and reduced price of sugar?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): A total number of 1,798 claims for Rs. 13.32 lakhs were received. Of these 1,760 have already been passed for payment.

SHRI M. GOVINDA REDDY: What was the original issue price and what was the reduced price?

DR. P. S. DESHMUKH: The original price was Rs. 31. It was reduced to Rs. 30 with effect from 16th May 1954 and to Rs. 29-8-0 from 16th June 1954.

SHRI M. GOVINDA REDDY: May I know whether a date has been fixed for submitting applications for refund?